- (b) if so, what are the details of such associations;
- , (c) whether there is any provision of existence, governance and control of such associations;
- (d) if so, what are the details thereof and if not, what are the reasons therefor;
- (e) whether it is also a fact that Parent-Teachers Association of Kendriya Vidyalaya, Surat, raised an amount of 5-6 lakhs to observe recently concluded Silver Jubilee Celebrations of the founding of the Vidyalaya;
- (f) if so, whether prior permission therefor was accorded by Kendriya Vidyalaya Sangathan; and
- (g) if so, what are the details thereof and if not, what action taken/proposed against concerned.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GO-BARDHAN); (a) to (g) Although the Kendriya Vidyalaya Sangathan generally encourages the activities of Parent-Teachers Association and also encou through rages contributions Parent-Teachers Association, preferably in kind, it does not prescribe any standard constitution in regard to such associations. Therefore, details about the different Parent-Teachers Association in different schools are not maintained in the Sanga than.

A sum of Rs. 2, 33, 103/- was collected by the Parent-Teachers Association Kendriya Vidyalaya, Surat upto 3rd July, 1989, out of which a sum of Rs. 2, 09, 825/- has been spent on the following items;

- (i) Fencing of School campus,
- (ii) purchase of tube lights, ceiling fans. VCR TV and water-cooler for school; and
 - (Hi) Construction of garage for Bus.

The question of according prior permission by Kendriya Vidvalava Sangathan for raising tfcMe funds by the Parent Teachers Assoclttkw does not arise.

Admission of students in primary Classes in the second shift of Kendriya Vidyalayas of Delhi

- 429. SHRI SANTOSH KUMAR SAHU:, Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;
- (a) whether it is a fact that a large number of students were admitted recently for primary classes in Kendriya Vidyalayas of Delhi, where second shift was started in October, 1990; and
- (b) if so, what are the details of students of different priority categories so admitted Class, Vidyalaya and month-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE | DEVELOPMENT (SHRI BHAGEV GO- « BARDHAN); (a) and (b) A Statement is annexed [See Appendix CLVI, Anne-xure No, 19]

Special allowances and benefits extended for the employees posted in North-Eastern region by the Kendriya Vidyalaya Sangathan

- 430. SHRI SYED SIBTEY RAZI; Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;
- (a) whethelr it is a fact that Kendriya Vidyalaya Sangathan has extended special allowances and benefits to its employees posted in North-Eastern Region of the' country; if so, the details thereof;
- (b) what are the details of changes male by the Sangathan in the original provision relating to tenure of transfer;
- (c) what are the details of the representations made by All India Kendriya Vidyalaya Teachers' Association in this regard; and
- (d) what is the reaction of the Sangathan thereto?

THE MINISTER OF STATE TN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN): (a) and (b) Generally

speaking the special alowanee and benefits accorded to Central Government employees of the Kendriya Vidyalaya Sangathan. HoweVer, while adapting the , facilities to its requirements, the Kendriya Vidyalaya Sangathan provided a uniform minimum tenure of three years for Post G aduate Teachers and above as against teilures of 2 o. r 3 years depending on leiigth of service for all Central Govt. employee's working in North Eastern Rigion. Further, this facility of special dity allowance were also not extended to th; teacher?, recruited specifically for the Nsrth Eastern Region.

- (c) The All India Kendriya Vidyalaya Teachers' Association at its representa tion dated 12-9-1990 has appealed for ex tending the benefits given by the Govern ment to all the employees of the Kendriya yidyalaya Sangathan including these spe cially recruited exclusively for North Ejastern Region.
- (d) The tejachers who complete a tenure of 5 years on a station are eligible for transfer benefits.

Irregularities in the Central Research Institute for Yoga

- 431. SHRI CHATURANAN MISHRA:
 SHRI GURUDAS DAS GUPTA:
 Will the Minister of HEALTH ANI
 FAMILY WELFARE be pleased to state:
- (a) whether Government's attention has been drawn to the alleged financial irregularities and customs duty evasion by Dhirendra Brahmachari in the case of the Central Reisearch Institute for Yoga (CRIY) and the Vishwayatan Yogashram;
- (b) if so, whether any inquiry has been conducted into the allegations; and
 - (c) if so, what is the outcome thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHA-KEELUR REHMAN): (a) to (c) No customs duty exemption certificate has been issued to Central Research Institute for Yoga (CRIY) and Vishwayatan Yo-gashram (VY) for the import of equip-

ments. However, to investigate the financial irregularities committed by CRIY, CCRYN & VY, the Government appointed two Enquiry Officers in 1986, who submitted 6 reports in 1987, one each on administrative; and financial irregularities. Out of 6 reports, 4 reports have already been examined and settled. Regarding the remaining 2 reports one each on account of ORIY and VY, the Director has been advised to call a meeting of the Governing Body for *ex-post-jacto* regularisation of irregularities but the meeting has not taken place so far.

Shortage of coal detected in Western Coalfield Limited, Chandrapur.

- 432. SHRI NARESH C. PUGLIA: Will the Ministe/r of ENERGY be pleased to state:
- (a) whether Coal Inventory Committee visited Western Coal field Limited, Chandrapur on October 28, 1990;
- (b) whether the Committee submitted any report, if so, what are the details thereof;
- (c) the quantum of shortage of coal on pitheads in the Hidustan Lalpeth, Ballar-pur, DhO'ptara and Sasti Sub-areas;
- (d) whethex it is a fact that as per the sureyors report, 5. 6 lakh tonne of coal was short in the above areas:
- (e) if so, what action Government have taken against the officers involved;
- (f) what are¹ the sugestions made by the Committee to stop theft of coal;
- (g) whether it is also a fact that the Committee has suggested a C. B. I, enquiry into the matter; and
- Oh) if so, what is Government's reaction thereto?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) to (h) A three member Sub-Committee of the Consultative Committee of Parliament for Ministry of Energy was constituted to examine coal inventories in the